

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 06 OF 2018 &
IA NO. 27 OF 2018

Dated: 21st February 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Meja Urja Nigam Private Limited

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Parichita Chowdhury

Counsel for the Respondent(s) : Mr. Manoj Kumar Sharma
Mr. Pradeep Misra for R-11

ORDER

The learned counsel, Mr. Manoj Kumar Sharma accepts notice on behalf of the Respondent No.11.

The learned counsel, Ms. Swapna Seshadri, appearing for the Appellant prays for two days time to enable her to intimate the Authorized Representative of the second Respondent about taking up of the matter for admission and IA No. 27 of 2018 for consideration.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is granted two days time to enable her to intimate the Authorized Representative of the second Respondent

about taking up of the matter for admission and IA No. 27 of 2018 for consideration.

List this matter for admission on 26.02.2018, as requested.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

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